recently commissioned. As a result, there will be an annual foreign exchange saving of the order of about Rs. 37 crores, when the plant will reach the full production capacity. The State Government has also taken care to ensure development of cottage and small scale industries along with the growth of the large and medium industries.

10. The State Government has also paid considerable attention to the drinking water needs of the people. During the Fourth Plan period, 40 more towns are expected to be covered with water supply facilities. The State Government has also given top priority to provide potable water supply facilities to "No source" villages. During the Fourth Five Year Plan period, it is expected to cover 1,000 villages with drinking water supply.

11. At the end, I would like to refer to the overall Fourth Plan performance of the State. Despite the stresses and strains on the State's economy, the severe drain on the State's financial resources and the great burden on administrative machinery which had to meet the challenges of unprecedented natural calamities which visited the State, the Fourth Plan is expected to end with a good record of performance, both in terms of financial and physical achievements. Against the approved Fourth Plan outlay of Rs. 455 crores, the actual expenditure is likely to exceed Rs. 540 crores. Significant over-reaches are likely to be registered under the important sectors such as irrigation, power, industries, roads including road transport, water supply and welfare of backward classes.

12.39½ hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GUJARAT), 1973-74

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to present a statement showing Supplementary Demands for Grants in respect of the State of Gujarat for the year 1973-74.

12.40 hrs.

MATTER UNDER RULE 377

DISSOLUTION OF GUJARAT ASSEMBLY

श्री फूलचन्द वर्मा (उज्जैन) : अध्यक्ष महोदय, मैं सार्वजनिक लोक महत्व के प्रोसीजरल तथा कांस्टीट्यूशनल प्रोप्राइटी के सम्बन्ध मे नियम 377 के अन्तर्गत चर्चा उठाना चाहता हू जो गुजरात असैम्बली भंग किए जाने से सम्बन्धित है। मुझे आशा है कि आप सरकार से इस सम्बन्ध में एक स्टेटमेंट दिलवाने की कृपा करेंगे और वह पूरे फैक्ट्स सहित होगी। इस सम्बन्ध मे मैं तीन मुद्दे उठाना चाहता हूं। पहला यह है कि क्या प्रेसीडेंट ने असेम्बली को डिसाल्व करने के लिए नोटिफाई किया था, यदि हां, तो कितने बजे ? मेरा दूसरा मुद्दा यह है कि डिसाल्यूशन डिक्लेरेशन के आठ घण्टे बाद क्या राष्ट्रपति को इसकी जानकारी दी गई ? यदि हा, तो ऐसा क्यो किया गया ? तीसरा मुद्दा यह है कि वेरिएशन आफ दी फौर्मर प्रोक्लेमेशन आफ दी प्रेजीडेंट आर्टिकल 356 (2) के अनुसार वेरिएशन के लिए सबसिक्वेंट प्रोक्लेमेशन होना चाहिए था ? वह क्यो नही किया गया ?

सरकार का जो यह कृत्य है इससे स्पष्ट लगता है कि महामहिम राष्ट्रपति महोदय का अपमान किया गया है। प्रधान मंत्री महोदय ने गुजरात असैम्बली के भंग होने से दो दिन पहले यह कहा था कि फासिस्ट तरीकों के आगे नहीं झुका जाएगा और जब तक गुजरात में सामान्य स्थिति कायम नहीं हो जाती है तब तक वहां पर किसी प्रकार की कार्यवाही के लिए केन्द्रीय सरकार तैयार नहीं